

[प्रो० निर्मला कुमारी शक्तावत]

गोला बारूद के यह खाली पीतल के खोके रखने वाला प्रत्येक व्यक्ति अपराधी माना जाए ।

कारतूसों तथा गोला बारूद के कभी बिना दूटे हुए रह जाने से भयंकर विस्फोट होते हैं । अतः इनका बीनना, बेचना तथा खरी-दमा संगीन अपराध माना जाए । यह खाली गोला बारूद के दूटे हुए टुकड़े डकट्टे करने का काम भी विभाग द्वारा ही हो, इन्हें पूर्णतः नष्ट करके फिर से आर्डिनेंस फैक्ट्री को भेजे जावें । इससे इस तरह जो कोई लोग मृत्यु का अपने आप वरण करते हैं उनको रोका जा सकेगा ।

(iii) **Payment of Compensation to the heirs of workers who died in the Kalinjar medium irrigation dam project.**

SHRI CHINTAMANI JENA (Balsore): Sir, I want to raise a matter of urgent importance under Rule 377. I will read it in my mother tongue Oriya.

The next of Kith and Kin of the workers killed on 26th January, 1983 due to the sudden collapse of the chimney in the Kalinjar medium irrigation dam project construction stage are very much agitated over the delay in getting compensation. The target date for the completion of the dam was some time in 1985. But the concerned contractor wanted to complete the work before time and therefore hastened the work haphazardly without providing for the safety of the workers. The poor tribal workers were engaged in the work even on the national holidays.

As many as 100 workers, most of whom were tribals, were brought to site for construction work. According to the engineering plan the depth of the vertical chimney should have been 6 ft. whereas the contractor took the depth to 20 ft. without providing adequate safety measures to the workers from the possible landside from the sides of the pit. Unfortunately, the poor tribal wor-

kers fell victim to the collapse of chimney on the 26th January, 1983. The accident took place at 12 p.m. whereas the rescue operation started after 8 p.m. As a result of this nine workers died without medical attention and others were rescued. Some kith and kin of the workers were injured seriously. It is really unfortunate that proper medical attention was not given to the injured workers.

The helpless dependents of the victims should be given immediate compensation; otherwise they will die of starvation. I request the Labour Minister to personally order the payment of compensation without any further delay.

(iv) **Broadcasting programmes of religious teaching from Oriya Bhagavat and other religious book from AIR.**

SHRIMATI JAYANTI PATNAIK (Cuttack): Mr. Deputy Speaker, Sir, All India Radio is one of our most effective mass media which is giving ever expanding coverage. Simultaneously with educative measures, directed towards economic betterment, it would be desirable to include programmes to preserve and popularise our valued culture and to strengthen efforts to reach material to the people which have permanent values, moral and social.

In Orissa, Oriya Bhagwat written by Jagannath Das which is not a translation of Sanskrit Shrimad Bhagavatam but substantially original, has been worshipped in Oriya house-holds for hundreds of years. Traditionally it has been accepted as of binding value. Recital from Oriya Bhagwat and discussion would be valuable contribution of All India Radio to spread cultural values to mould the social conduct. Other eminent Oriya epics such as Sarala Das Mahabharat, Balram Das Ramayana could also be covered similarly under this programme as a regular feature to promote social, moral; cultural and also literary values. There could also be periodical discussion on scriptures such as Koran, Bible, Granth Saheb or Gurba ni.

In view of this, I demand that this proposal should receive serious consideration of the Government of India and